

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 107  
IB-2340/ND/2019**

**IN THE MATTER OF:  
M/s. Pooja Finelease Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Auto Needs (India) Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 30.01.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:**

**For the Respondent/ Corporate-debtor**

**:Mr. M.P. Sahay and Ms. Eccha  
Shukla, Advocates with Ex-  
Director Mr. Vivek Goyal in  
person**

**ORDER**

No one is present on behalf of the Financial-creditor. On the request of learned counsel for the corporate-debtor, matter is adjourned to **31.01.2020**.

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**(V.K. Subburaj)  
Member (T)**

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**(Abni Ranjan Kumar Sinha)  
Member (J)**